

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

(51)

Date of Decision

4.10.93

R.A.No. 332/93  
in  
OA No. 2212/92

Shri S.C. Bose

vs

Petitioner

Respondents

The Comptroller and  
Auditor General of India

R.A.No. 333/93  
in  
OA No. 2214/92

Shri Ram Lal Mattoo  
Union of India

vs

Petitioner

Respondents

Coram:

Hon'ble Mr. J.P. Sharma, Member (J)

ORDER

Both the Original Application Nos. 2212/92 and 2214/92 were decided by a common judgement on July 22, 1993. Both the Review Applicants have separately filed the Review Application against the aforesaid judgement. The grounds taken by both the Review Applicants are almost the same and they are disposed of by the common judgement. The grievance of the applicants in the original applications have been that the respondents have been the allottees of Departmental Pool Accommodation. Shri S.C. Bose, Assistant Audit Officer in P&T Audit Office was earlier allotted premises No. 4A DIZ area Sector 2 Gole Market, New Delhi, and similarly Shri Ram Lal Mattoo was allotted D 55 Thompson Road, New Delhi. The relief claimed by the Review Applicants for regularisation of the aforesaid quarter even though they have been transferred to Posts and Telecommunication while the Govt. premises were allotted to them while they were working in the Office of Director General of Audits, P&T, New Delhi. The applications were dismissed as regards the relief for retention of the

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quarter allotted to the applicants but certain relief was granted regarding the charging of rent/damages from the applicants.

In the grounds taken in the Review Application, the applicants have mentioned certain decisions and in ground B the reliance was placed on certain judgement delivered by the Tribunal.

A Review of the Judgement lies on any of the grounds mentioned in Order 47 Rule 1 CPC, the application for review is not maintainable for further exposition of lay or review the case on certain precedents which the Review Applicants wants to rely in support of his contention pleaded in the Original Application.

There is no scope now for rehearing the arguments after the case has been decided. The authority cited by the learned counsel are not ~~relief~~<sup>relevant</sup> to the decision of the issue regarding the retention of the quarter by the applicants when they have already been transferred to P&T Audit Office. Both Review the applications, therefore, are devoid of merits and dismissed. A copy of this order be placed on the file.

*J. P. Sharma*

(J.P. Sharma)  
Member (J)

\*Mittal\*